

ITEM NO.8

Court 4 (VC)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.1272/2020

In

Civil Appeal No.1232/2019

R V PRASANNAKUMAAR & ORS.

Petitioner(s)

VERSUS

MANTRI CASTLES PVT. LTD & ORS.

Respondent(s)

(With appln.(s) for exemption from filing affidavit and appropriate orders/directions)

Date : 29-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Chandrachur Bhattacharyya, Adv.
Mr. Sahil Tagotra, AOR

For Respondent(s) Mr. Abhinav Mukerji, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 In pursuance of the order of this Court dated 11 February 2019 in Civil Appeal No 1232 of 2019, the National Consumer Disputes Redressal Commission heard the parties and reserved its judgment in EA No 281/2018 on 24 October 2019.
- 2 The grievance of the applicant is that the judgment has not been pronounced despite the principles enunciated in the

decision of this Court in Anil Rai vs State of Bihar (2001) 7 SCC 318. The applicant has filed an application on 23 June 2020 for pronouncement of the judgment since the Member who heard the EA is due to retire on 31 August 2020.

- 3 We direct that the application which has been filed by the applicant on 23 June 2020 be placed by the Registry of the NCDRC within a period of one week from today before the concerned Bench. Necessary steps shall be taken for the pronouncement of the judgment expeditiously.
- 4 The Miscellaneous Application is accordingly disposed of.

(CHETAN KUMAR)
AR-cum-PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER